

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.204 – IA 763 of 2022
Item No.205 – IA 711 of 2021
In
CP(IB) 342 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on 11/04/2023

Coram:

Deep Chandra Joshi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Mr. Jaimin Dave, Adv. a/w. Ms. Hirva Dave, Adv.
: Mr. Vishal Dave Adv. a/w. Mr. Nipun Singhvi, Adv.
For the Respondent No. 5 : Mr. Virendra Ganda, Sr. Adv., Mr. Vikas Mishra, Adv.,
Mr. Kartik Nagarkatti, Adv., Mr. Varun Ahuja, Adv.
: Mr. Kunal Vaishnav, Adv.
For the Omkara Assets. : Mr. Krishnendu Datta, Sr. Adv. Mr. Tanuj Sud, Adv.
Mr. Ajay Kumar, Adv. & Ms. Stuti Vatsa, Adv.
Ms. Tanya Hasija, Adv.

ORDER

IA 763 of 2022

Application is filed for approval of resolution plan. Vide order dated 13.02.2023. certain clarifications were sought. Learned Sr. Counsel Mr. Virendra Ganda appearing for resolution applicant (R-5) states that all the clarifications have been complied with. Since the Bench has been reconstituted, resolution plan has to be heard again.

List for hearing on 02.05.2023

IA 711 of 2021

Application is filed by the Resolution Professional of the applicant company as their claim has been only partially admitted by the RP. We heard both counsels.

List for further hearing on 02.05.2023

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DEEP CHANDRA JOSHI
MEMBER (JUDICIAL)**